

**IN THE NATIONAL COMPANY LAW TRIBUNAL
SPECIAL BENCH, BENGALURU
(Through web-based video conferencing platform)**

**ITEM No.01
C.P. (IB) No.156/BB/2023**

IN THE MATTER OF:

M/s. Northern Arc Capital Limited ... Petitioner
Vs.
M/s. Shapos Services Pvt. Ltd., ... Respondent

Order under Section 7 of IBC, 2016

Order delivered on 23.07.2024

CORAM:

**JUSTICE (RETD.) T. KRISHNAVALLI
HON'BLE MEMBER (JUDICIAL)**

**SHRI MANOJ KUMAR DUBEY
HON'BLE MEMBER (TECHNICAL)**

PRESENT:

For the Petitioner : Shri Ricab Chand
For the Respondent : Ms. Sithara.S Proxy Counsel

ORDER

1. Heard the Learned Counsel for the Petitioner and Ld. Proxy Counsel for the Respondent.
2. Consequent to the order dated 25.06.2024, the Petitioner Counsel stated that no settlement has taken place between the parties.
3. The Respondent Counsel requested for short adjournment since the Senior Counsel is held up in Hon'ble High Court of Karnataka.
4. Pleadings are complete.
5. List the case for hearing on **14.08.2024**.

**Sd/-
(MANOJ KUMAR DUBEY)
MEMBER (TECHNICAL)**

**Sd/-
(T.KRISHNAVALLI)
MEMBER (JUDICIAL)**